

CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

Petition No. 218/2009

Coram

- 1. Shri V.S.Verma, Member**
- 2. Shri M.Deena Dayalan, Member**

DATE OF ORDER: 23.6.2010

In the matter of

Application under Section 63 of the Electricity Act, 2003 for adoption of tariff for the supply of electricity from the Tilaiya Ultra Mega Power Project of Jharkhand Integrated Power Limited, awarded to M/s Reliance Power Limited based on tariff determined through a transparent and International Competitive Bidding process in accordance with the guidelines issued by the Ministry of Power, Government of India.

And in the matter of

Jharkhand State Electricity Board, Ranchi

.. **Applicant**

ORDER

This application was filed by the applicant Jharkhand State Electricity Board under Section 63 of Electricity Act, 2003 (the Act) for adoption of tariff for supply of electricity arrived at through international competitive bidding process from Tilaiya Ultra Mega Power Project (hereinafter referred as 'Tilaiya UMPP'). The Commission vide its order dated 26.4.2010 adopted the tariff as quoted by the selected bidder, M/s Reliance Power Limited for Tilaiya UMPP for supply power to the procurers as per their respective shares .

2. It has come to the notice of the Commission that certain inadvertent omission/clerical errors have crept in the said order dated 26.4.2010 which

need to be corrected. Accordingly, we direct that the clerical and ministerial errors shall be rectified as under:

(a) In line 3 of para 2 of the order, the figures "2.3.1" shall be read as "2.5.1";

(b) In line 8 of para 16 (d) of the order, the words "RPF bids" may be substituted with the words "RFP bids";

(c) The last but one sentence of para 16 (d) of the order shall be substituted as under:

"Accordingly, the applicant has signed all the project documents including the PPA, default escrow agreement and hypothecation agreement (except Share Purchase Agreement) by 23.10.2008 with the procurers."

(d) In last line of para 16 (h), the date "7.9.2009" shall be replaced with the date "7.8.2009";

(e) In line 8 of para 17, the words "para 5 above" shall be substituted with the words "para 9 above";

(f) In the Annexure in the last row of column 2, the words "last unit" shall be substituted as "first unit";

(g) In the Annexure, in the third row of column 6, the figure "0377" shall be substituted as "0.377".

3. The above corrections are clerical in nature and have no impact on adoption of tariff for supply of electricity arrived at through international competitive bidding process for Tilaiya Ultra Mega Power Project accorded by order dated 26.4.2010.

Sd/-

(M. DEENA DAYALAN)
MEMBER

sd/-

(V.S.VERMA)
MEMBER